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1 2	3	4	5
8. Jammu & Kashmir	256	792	305
9 Karnataka	1095	4129	1390
10. Kerala	269	2060	511
11. Madhya Pradesh .	1600	3830	1 963
12. Maharashtra	636	1506	71 9
13. Manipur	29	49	29
14 Meghalaya	50	95	62
15 Mizoram	60	77	61
16 Nagaland	8	10	10
17 Orissa .	819	2722	966
18 Punjab	1 99	372	26 2
19 Rajasthan	1068	2431	1321
20. Tamil Nadu	208	672	293
21 Tripura .	88	531	134
22 Uttar Pradesh	3134	10060	4139
23. West Bengal	861	3253	1062
Total	14653	44788	17855

Granite exploitation in Bastar District of Madhya Pradesh

880 SHRI AJIT P. K. JOGI. KUMARI ALIA:

Will the Minister of STEEL AND MINES be pleased to state:

(a) the regions in Bastar district of Madhya Pradesh leased out for granite explortation;

(b) the names of the leasees together with the terms and conditions of the lease, (c) whether Government propose to take action to encourage Industrial growth in Bastar for employment generations;

(d) what steps are concurrently being taken to ensure that the interests of the tribals are protected; they are not displaced and the ecological balance is maintained in spite of these mining activities; and

(e) what benefits are likely to accrue to the local tribals because of these mining activities?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI BASAVARAJ PATIL): (a) Quarry leases for exploitation of granite have

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been granted by Government of Madbya Pradesh in Kondagaon, Konta and Kanker tehsils of Bastar District

(b) In all 18 Quarry leases for exploitation of granite have been granted in favour of seven parties as indicated below

(1) M/s Shrichandra Lunia	•		•	•	•	•	•	1 lease
(11) Shri Viond Lunia	•	•	•	•	•	•		3 leases
(111) M/s. Arbuda Granite .		•	•	•	•			4 leases
(1v) Shri Mahindra Singh .		•	•	•	•	•	•	1 lease
(v) Shri Santosh Kumar Batra	•						٠	2 leases
(vi) M/s. Emperial Granite .	•	•	•	•	•	٠		6 leases
(vii) Shri Prakash Bard	•	•				•		1 lease

Details regarding location of the lease, date of grant and period of lease are given -1n the attached statement.

All leases have been granted with the condition that the lease holder should establish cutting and polishing factory within one year from the date of Agreement

(c) With a view to encouraging setting up of industries in Bastar District, the Government of Madhya Pradesh have stipulated that the leassee should set up cutting and polishing factory in the district within one year from the date of grant of lease. Since Bastar district is a 'C' category industrially backward district additional incentives like priority in licencing, concessional finance, etc. are also available to the entrepreneurs for setting up industries in the district

(d) To protect the interest of the tribal inhabitants preference is being given by the State Government to tribal applicants in the matter of grant of mining leases in

The Mineral Conces-Scheduled Areas sion Rules, 1960 also make it mandatory to stipulate in the mining lease deed provision that in the matter of employment preference should be given to the tribals and also to the persons who become displaced as a result of mining operations in As regards protection of the the area natural environment and ecology from any adverse effects of mining operations. appropriate legal provisions have been made under the Mines and Minerals (Regulation and Development) Act, 1957 and Rules made thereunder for carrying out mining operations which are environmentally sustainable Besides, clearance under the Forest (Conservation) Act, 1980 is also essential before any mining activity in forest areas is taken up so that existing forest areas are not adversely affected

(e) Increase in mining activities in tribal areas is likely to result in greater employment opportunities for the local tribals. It may also help to induce some tribal entrepreneurs to take up such mining activities.

Statement

S. No	Name of the Lessee	Village Tehsil	Date of Grant	Period
1	2	3	4	5
1.	M/s. Shrichandra Lunia .	Jailparı Kondagaon	16-3-86	5 years

Details of Granite quarry Leases granted in Bastar District

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I	2	3	4	5
2	Shri Vinod Lunia .	. Gattıpalana Kondagaon	1 2-4-8 2	5 years
3.	Shri Vinod Lunia	Gattıpalana Kondagaon	5-12-88	5 years
4	Shri Vinod Lunia .	. Korrabargaon Kondagaon	28-6-89	5 years
5.	M/s. Arbuda Granite and Marble Co., Bombay	Kokarı Kanker	3-3-89	5 years
6.	M/s Arbuda Granite and Marble Co., Bombay.	Mundpar Kanker	3-3-89	5 years
7	M/s. Arbuda Granite and Marble Co., Bombay.	Mundpar Kanker	3-3-89	5 years
8.	M/s. Arbuda Granite and Marble Co., Bombay.	Mundpar Kanker	3-3-89	5 years
9.	Shri Mahendra Sıngh .	. Sodama Kondagaon	20-4-89	5 years
10	Shri Santosh Kumar Batra .	. Landgorda	23-8-89	5 years
11.	Shri Santosh Kumar Batra, Jagdalpur	. Landgorda	23-8-89	5 years
12	M/s Emperial Granite, Madras .	Mulawisholi Konta	5-5-90	10 years
13.	M/s Emperial Granite , Madras	. Mulawisholi Konta	5- 5-90	10 years
14	M/s Emperial Granite, Madras	Mulawısholı Konta	5 -5-9 0	10 years
15	M/s. Emperial Granite, Madras	Mulawisholi Konta	5-5-90	10 years
16	M/s Emperial Granite, Madras .	Mulawısholı Konta	5- 5 -90	10 years
17	M/s Emperial Granite, Madras .	. Mulawisholi Konta	5-5-90	10 years
1 8 -	Shrı Prakash Bard	N A	NA	NA

Request of the Indian Cotton Mills Federaation to suspend the release of additional bales of cotton for export

881 SHRI GHUFRAN AZAM: Will the Minister of TEXTILES be pleased to state

(a) whether the Indian Cotton Mills Federation (ICMF) has urged Govt. to immediately suspend release of additional 5 lakh vales of cotton announced for ex ports; (b) whether the domestic industry would be badly affected if the exports of cotton are made; and

(c) what is Government's reaction thereto?

THE MINISTER OF TEXTILES AND FOOD PROCESSING INDUSTRIES (SHRI HUKUMDEO NARAYAN~ YADAV). (a) The ICMF have represented against any further export of cotton.

(b) The requirements of domestic industry are kept in view while releasing export quotas

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